

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G' : NEW DELHI

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

ITA Nos.6850 TO 6853/Del/2018
Assessment Years : 2006-07 & 2007-08

Mr. Sanjiv Gupta
56A/1, Friends Colony (East)
New Delhi-110065
PAN : ABVPG5653P.
(Appellant)

Vs. ACIT,
Central Circle-30,
New Delhi.

(Respondent)

Appellant by : Shri Vinod Garg, Advocate.
Respondent by : Shri Vivek Kumar Upadhyay, Sr. DR

Date of hearing : 02.02.2024
Date of pronouncement : 02.02.2024

ORDER

PER G.S. PANNU, VP :

These Appeals by the assessee for assessment years 2006-07 and 2007-08 are directed against the orders of learned CIT (Appeals)-30, New Delhi dated 29th August, 2018 and 10th September, 2018.

2. At the time of hearing before us, the learned counsel for the assessee submitted that the assessee has filed a letter dated 29th January, 2024 praying for withdrawal of the instant Appeals on the ground that the applications of the assessee for compounding are pending before the Hon'ble Jurisdictional High Court.

3. Learned Senior DR has no objection to the prayer of the assessee for withdrawal of the Appeals.

4. Without going into the merit, the request of the assessee for withdrawal of the Appeals is accepted.

5. Accordingly, the Appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the open Court on conclusion of hearing on 2nd February, 2024.

Sd/-

**(CHALLA NAGENDRA PRASAD)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar